

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...

OA No.060/01260/2018

Chandigarh, this the 15th day of October, 2018

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**CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)
HON'BLE MRS. AJANTA DAYALAN, MEMBER (A)**

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Parmjit Singh, aged about 61 years, son of Late Sh. Sarwan Singh, Retired D.G.M., Office of CGM, NTR, New Delhi, resident of House No.203, Ward No.13, VPO Mahilpur, District Hoshiarpur, Pin Code 146105 (Group-A).

....APPLICANT

(Present: Mr. G.L. Bajaj, Advocate)

VERSUS

1. Union of India through its Secretary, Department of Telecommunication, Sanchar Bhawan, New Delhi, Pin Code 110005.
2. The Principal Controller of Communication Accounts, DTO Building, Prasad Nagar, New Delhi-110005.
3. Chief General Manager, NTR, BSNL, 36, Janpath, Kidwai Bhawan, New Delhi-110001.
4. Regional Manager (CRM) Life Insurance Corporation of India, New Asiatic Building Connaught Place, New Delhi 110001.
5. Controller of Communication Accounts, Punjab Telecom Circle, Sector 27-A, Madhya Marg, Chandigarh 160019.
6. The Chief Manager, State Bank of India, CPPC, Zonal Office, Admin Building, Plot No.1-2, Block-B, City Center, Sector 5, Panchkula, Pin Code 134114.
7. The Manager, State Bank of India, Mahilpur, District Hoshiarpur, Pin Code 146105.

....RESPONDENTS

ORDER (Oral)

SANJEEV KAUSHIK, MEMBER (J):-

1. The present Original Application (OA) has been filed by the applicant seeking the following relief:-
 - a) It is respectfully prayed that the application which is within limitation and jurisdiction of this Hon'ble Tribunal may kindly be allowed with a direction to the respondents to release the Group Saving Linked Insurance, copy of PPO (Pension Payment Order) Number 2-2/PC-19087/PPO-8661/Pen and to pay interest @ 18% p.a. on the delayed payment of retiral benefits i.e. gratuity, leave encashment, GPF etc. from the date when it became due, till its realization, in view of the settled law.
 - b) And/Or any other relief by way of order / direction deemed proper in the facts and circumstances of the case.
 - c) Costs of the application may kindly be awarded in favour of the applicant.
 - d) Exemption from filing the certified copies of the Annexures may kindly be dispensed with."
2. On the commencement of hearing, learned counsel for the applicant submitted that before approaching this court, the applicant has submitted a representation dated 06.04.2018 (Annexure A-5) for grant of his retiral benefits i.e. Gratuity, Leave Encashment, Group Saving Linked Insurance, GPF and commutation value of pension etc., but the same has not been decided by the respondents till date. He made a statement at the bar that the applicant would be satisfied if a direction be issued to the respondents to take a final view on his pending representation, by passing a reasoned and speaking order, in a time bound manner.
3. Considering the short prayer made by learned counsel for the applicant and without commenting anything on merits

of the case, we dispose of the present petition in limine with a direction to the competent authority amongst the respondents to decide the pending representation of the applicant, because the applicant is pensioner and he is not being provided with the relief, which he is otherwise entitled to on his retirement. Therefore, the respondents are directed to decide the aforesaid pending representation, by passing a reasoned and speaking order, within a period of one month, from the date of receipt of a certified copy of this order. The order so passed be duly communicated to the applicant.

(AJANTA DAYALAN)
MEMBER (A)

(SANJEEV KAUSHIK)
MEMBER (J)

Dated: 15.10.2018.

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